

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SCO 147-148, SECTOR 17-C, CHANDIGARH – 160 017

COURT NO. I

Sr. No	Case No	Impugned Order Detail's	Date of Impugned Order	Passed By	Appellant	Respondent
1	E/53648/2014-DB	OIA-JNK-EXCUS-000-APP-1094-13-14	28/03/2014	Commissioner of Central Excise-JAMMU & KASHMIR	C.C.E. & S.T.-Jammu & Kashmir	Riya Soap
2	E/50503/2015-DB	OIA-JNK-EXCUS-000-APP-775-783-14-15	25/11/2014	Commissioner of Central Excise, CUSTOMS (Adjudication)-JAMMU & KASHMIR	Riya Soap	C.C.E. & S.T.-Jammu & Kashmir
3	E/50504/2015-DB	OIA-JNK-EXCUS-000-APP-775-783-14-15	25/11/2014	Commissioner of Central Excise-JAMMU & KASHMIR	C.C.E. & S.T.-Jammu & Kashmir	Riya Soap
4	E/50505/2015-DB	OIA-JNK-EXCUS-000-APP-775-783-14-15	25/11/2014	Commissioner of Central Excise-JAMMU & KASHMIR	C.C.E. & S.T.-Jammu & Kashmir	Riya Soap
5	E/50506/2015-DB	OIA-JNK-EXCUS-000-APP-775-783-14-15	25/11/2014	Commissioner of Central Excise-JAMMU & KASHMIR	C.C.E. & S.T.-Jammu & Kashmir	Riya Soap
6	E/50507/2015-DB	OIA-JNK-EXCUS-000-APP-775-783-14-15	25/11/2014	Commissioner of Central Excise-JAMMU & KASHMIR	C.C.E. & S.T.-Jammu & Kashmir	Riya Soap
7	E/50508/2015-DB	OIA-JNK-EXCUS-000-APP-775-783-14-15	25/11/2014	Commissioner of Central Excise-JAMMU & KASHMIR	C.C.E. & S.T.-Jammu & Kashmir	Riya Soap
8	E/50509/2015-DB	OIA-JNK-EXCUS-000-APP-775-783-14-15	25/11/2014	Commissioner of Central Excise-JAMMU & KASHMIR	C.C.E. & S.T.-Jammu & Kashmir	Riya Soap
9	E/50510/2015-DB	OIA-JNK-EXCUS-000-APP-775-783-14-15	25/11/2014	Commissioner of Central Excise-JAMMU & KASHMIR	C.C.E. & S.T.-Jammu & Kashmir	Riya Soap

Date of hearing/decision: 06.12.2018

C.C.E. Jammu & Kashmir

: Appellant(s)

VS

Riya Soap

: Respondent(s)

Appearance:

Present for the Appellant(s): Shri G.M. Sharma (AR)

Present for the Respondent(s): Shri Vikrant Kackria (Advocate)

CORAM:

Hon'ble Mr. Ashok Jindal, Member (Judicial)

Hon'ble Mr. Bijay Kumar, Member (Technical)

FINAL ORDER NO.

63625-63633 /2018

Per : Ashok Jindal

Considering the fact that Revenue involved in this appeals is less than the amount of Rs. 20 Lakhs and as per Litigation Policy vide F. No. 390/Misc/116/017 J. C. Dated 11.07.2018 instructions were issued not to file

appeal or withdrawn the appeals where the amount in dispute is less than Rs. 20 Lakhs before this Tribunal and no substantial question of law is involved.

2. Admittedly, it is a case of demand of service tax, no substantial question of law is involved, therefore, as per the litigation policy, the appeal filed by the Revenue is dismissed.

(Order dictated and pronounced in the open court)

Bijay Kumar
Member (Technical)

Ashok Jindal
Member (Judicial)

Kailash